

by the Government from the latter through issue of ad hoc treasury bills by 1996-97. An alternative system is under consideration of the Government in consultation with the RBI.

#### Counter-Guarantee to Power Projects

4403. SHRI RAMESHWAR PATIDAR : Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to give sovereign counter-guarantee to eight fast track power projects in the country;

(b) if so, the amount of investment involved in these power projects as on date;

(c) the component of foreign loans involved besides the total amount of investment in these power projects and the details of foreign multilateral and bilateral agencies providing the foreign loans, project-wise and year-wise; and

(d) the amount of foreign loans liability involved in the grant of sovereign counter-guarantee given by the Government in all projects, both in public and private sector, during each of the last three years both in Indian currency and foreign currency, separately?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) and (b). Government of India has agreed to extend counter-guarantee to State-Guarantee for State Electricity Board's, payment obligations to generating companies in respect of the following eight CCFI approved private power projects cleared from foreign investment angle :

S. No.	Name of Projects/ states	Capacity (MW)	Latest Provisional Completion Cost (Rs. cr.)
1.	Godavari GBPP/ Andhra Pradesh	208	748.43
2.	Jegurupadu GBPP/ Andhra Pradesh	216	816.00
3.	Vishakapatnam TPS/ Andhra Pradesh	1040	4797.00
4.	Dabhol TPS (Ph-I)/ Maharashtra	740	2912.00
5.	Ib Valley TPS/ Orissa	420	1993.63
6.	Zero Unit NLC/ Tamil Nadu	250	1200.00
7.	Mengalore TPS/ Karnataka	1000	3948.35
8.	Shadravati TPS/ Maharashtra	1082	4362.00

(c) The component of foreign loans involved in these power projects and the details of foreign multilateral and bilateral agencies providing the foreign loans, project-wise and year-wise is given in the Statement enclosed.

(d) Record of all guarantees where for internal or external borrowings is maintained only in Indian Rupee, the details of which are published in Annexure 5 of Expenditure Budget Vol. I for information of Parliament as also in the Detailed demand for Grants of each Ministry. The Guarantee for external borrowings is to be converted into Indian Rupee on the basis of prevailing exchange rate on the date of assessment of outstanding guarantee. Accordingly, the details of total outstanding guarantees, for external and internal borrowings, for last 3 years are as follows :

Sums guaranteed by the Central Government and outstanding		(In Rs crore)
As on 31.3.93		58087.86
As on 31.3.94		62833.96
As on 31.3.95		62467.86

#### STATEMENT

Details of External Commercial Borrowings approved in case of Fast Track Power Projects

Name of the Project	Amount	Lender
1. GVK Industries	USD 30 mn	IFC (W)
	DM 65 mn	IFC (W)
	DM 16 mn	NIL
2. Spectrum Power Corp Ltd.	GDP 50 298 mn	ANZ Banking Group Ltd
3. AES IB Valley Corp	USD 20 50 mn	IFC (W)
	USD 55 mn	DPI
	USD 242 50 mn	US Exim
4. Dabhol Power Corp	USD 22 mn	ADP
	USD 298 2 mn	US Exim
	USD 100 mn	OPT
5. ST-CMS Electric Co. Ltd.	USD 150 mn	DA & ABN Amro Bank
	USD 126 0 mn	Layerischa Landesbank
	DM 81.3 mn	Bank Austria AG

Note : ECB approvals in case of AES IB valley Corporation and STECMS Electric Company Limited have lapsed  
 OPCI : Overseas Private Investment Corporation  
 NIB : Nordic Investment Bank

#### Purchase of Cashew for Export

4404. SHRI MULLAPPLALLY RAMACHANDRAN : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government of Kerala has made

any request to the Union Government to purchase cashew kernel from Kerala State Cashew Development Corporation for export purpose;

(b) if so, the details thereof; and

(c) the action taken by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) No, Sir.

(b) and (c). Do not arise.

#### Explosive Units

4405. SHRI B. DHARMA BIKSHAM : Will the Minister of INDUSTRY be pleased to state the state-wise details of the total number of explosives manufacturing Units in the country?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : The state-wise distribution of the explosives manufacturing units (other than fire works manufacturing units) in the country is as follows :-

State	No. of Units
Andhra Pradesh	11
Bihar	5
Haryana	2
Himachal Pradesh	1
Karnataka	2
Madhya Pradesh	10
Maharashtra	15
Orissa	8
Rajasthan	4
Tamil Nadu	2
Uttar Pradesh	5
West Bengal	1
Total	66

#### Securities Scam

4406. SHRI BHAKTA CHARAN DAS : Will the Minister of FINANCE be pleased to state :

(a) the progress made so far and the present status of investigation/enquiries conducted in regard to the Security Scam;

(b) the names of foreign as well as Indian banks reported to have been involved in the Scam;

(c) the quantum of money that has been recovered so far; and

(d) the details of obstacles coming in the way of the recovery?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) The Central Bureau of Investigation (CBI) has reported that so far 70 banks scam related cases have been registered out of which chargesheets have been filed in 33 cases and 18 cases are under various stages of investigation. The remaining cases have been disposed off by recommending department action/action as deemed fit by the concerned bank etc.

(b) Reserve Bank of India (RBI) have reported that they had imposed penalties/withdrew exemption given from maintenance of 10% incremental Cash Reserve Ratio (CRR) in respect of 37 banks namely, State Bank of India, State Bank of Patiala, State Bank of Saurashtra, State Bank of Hyderabad, State bank of Mysore, Allahabad Bank, Andhra Bank, Bank of Baroda, Bank of India, Canara Bank, Central Bank of India, Corporation Bank, Indian Bank, Indian Overseas Bank, Punjab National Bank, Syndicate Bank, UCO Bank, Vijaya Bank, Bank of Madura Ltd., Federal Bank Ltd., Karur Vysys Bank Ltd., Lord Krishna Bank., Nedungadi Bank Ltd., Karnataka Bank Ltd., Vysya Bank Ltd., ANZ Grindlays Bank plc., Citi Bank N.A., Hongkong and Shanghai Banking Corporation, Standard Chartered Bank, bank of America National Trust and Savings Association, Banque Indosuez, Deutsche Bank, American Express Bank Ltd., Banque Nationale De Paris, British Bank of the Middle East, ABN Amro Bank N.V. and Oman International Bank S.A.

(c) and (d). As per the information available as on 31.7.1996, total approximate value of properties of notified persons attached under the Special Court (Trial of Offences Relating to Transactions in Securities) Act, 1992 amounted to Rs. 2674 crores. The properties attached are to be disposed in accordance with the priorities laid down in the said Act by the order of the Special Court. Some of the provisions of the Act including the order of priorities laid down have been challenged in Courts.

[Translation]

#### Indo-US Alliance Meeting

4407. SHRI SULTAN SALAHUDDIN OWAISI :  
SHRI LAKSHMAN SINGH :  
DR. ASIM BALA :

Will the Minister of COMMERCE be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item appeared in the 'Hindustan Times' dated October 19, 1996 under the caption "Indo-US Alliance extended";

(b) whether India is aiming at capital formation of about 30 per cent of gross domestic product which is higher than the domestic savings rate of about 24 per cent;

(c) whether US ambassador in India has felt that US would like greater Patent protection in India;